

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018**  
**AND**  
**APPEAL NO. 316 OF 2017**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018**

**Adani Power (Mundra) Limited** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Tushar Srivastava  
Ms. Saumya Singh

Counsel for the Respondent(s) : Ms. Vaishnavi Vishwanathan for R-2 & 3

**APPEAL NO. 316 OF 2017**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.** .... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Vaishnavi Vishwanathan

Counsel for the Respondent(s) : Mr. Hemant Singh  
Mr. Tushar Srivastava  
Ms. Saumya Singh for R-2

**ORDER**

The matter could not reach before the Bench.

As agreed by learned counsel for the parties, list these matters for hearing on  
**26.08.2019.**

**(S. D. Dubey)**  
**Technical Member**

*vt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**